NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 236/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

NAME OF THE PARTIES:

Jameks Engineering Pvt.Ltd.

V/s.

Aryan Electricals Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Vivek Singh Respondent

Contd. 2/:

TCP 236/I & BP/NCLT/MB/MAH/2017

ORDER

TCP 236/I & BP/NCLT/MB/MAH/2017

- 1. The Learned Representative from Respondent side is present.
- 2. This is a Transfer Petition from Hon'ble High Court. Consequent to the above, on 14th July, 2017 as per Form 5 in respect of the Operational Debtor an amount of Rs. 18,28,125/- against the Operational Debtor M/s Aryan Electricals Pvt. Ltd. is on record. Thereafter, the matter was listed for hearing on 3rd July, 2017. The Learned Representative from Petitioner side sought adjournment and the matter was adjourned to 28th July, 2017. Certain queries have been raised and asked to complete the information on Form No.5 on or before 22nd August, 2017. Thereafter, the matter was adjourned to 12th September, 2017. On 12th September, 2017, none appeared and the matter was adjourned to 28th September, 2017. On 28th September, 2017 none appeared and the matter was adjourned to 10th November, 2017. On 10th November, 2017, the learned representatives from both the sides were present. By consent, matter adjourned to 06.12.2017. On receiving the reply from the side of the Debtor, the Learned counsel of the Petitioner sought time. Granted. Adjourned to 03.01.2018. None present on 3.01.2018 from the Petitioner side. The Learned Counsel for the Respondent Debtor directed to intimate the next date of hearing. Adjourned to 24.01.2018. Today placed on record the Letter of Intimation along with Tracking Report certifying that the letter was delivered. It appears that the Petitioner is not serious in pursuing the Petition, hence, dismissed on the ground of non-prosecution.

3. To be consigned to record.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) Date: 24.01.2018 Sd/-

M.K. Shrawat Member (Judicial)